

15 MAR 2005

Bill No. 40 of 2005

THE APPROPRIATION (RAILWAYS) BILL, 2005

A

BILL

to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2004-05 for the purposes of Railways.

BE it enacted by Parliament in the Fifty-sixth Year of the Republic of India as follows:—

1. This Act may be called the Appropriation (Railways) Act, 2005.

5 2. From and out of the Consolidated Fund of India there may be paid and applied sums not exceeding those specified in column 3 of the Schedule amounting in the aggregate to the sums of two thousand seven hundred eighty-six crores, thirty-five lakhs and fifty-one thousand rupees towards defraying the several charges which will come in course of payment during the financial year 2004-05, in respect of the services relating to Railways specified in column 2 of the Schedule.

10 3. The sums authorised to be paid and applied from and out of the Consolidated Fund of India by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

Short title.

Issue of Rs.
2786,35,51,000
out of the
Consolidated
Fund of India
for the
financial year
2004-05.

Appropriation.

THE SCHEDULE

(See sections 2 and 3)

1 No. of Vote	2 Services and purposes	3 Sums not exceeding			5
		Voted by Parliament	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
3	General Superintendence and Services on Railways	52,54,22,000	15,01,000	52,69,23,000	10
4	Repairs and Maintenance of Permanent Way and Works	46,73,47,000	40,43,000	47,13,90,000	
5	Repairs and Maintenance of Motive Power	89,000	89,000	
6	Repairs and Maintenance of Carriages and Wagons	4,89,50,000	4,89,50,000	
7	Repairs and Maintenance of Plant and Equipment	3,51,000	3,51,000	
8	Operating Expenses—Rolling Stock and Equipment	20,70,000	20,70,000	15
9	Operating Expenses—Traffic	1,84,71,000	1,84,71,000	
10	Operating Expenses—Fuel	482,64,82,000	8,33,45,000	490,98,27,000	
11	Staff Welfare and Amenities	13,86,31,000	20,56,000	14,06,87,000	
12	Miscellaneous Working Expenses	6,42,32,000	6,42,32,000	
13	Provident Fund, Pension and Other Retirement Benefits	319,08,64,000	7,62,000	319,16,26,000	20
14	Appropriation to Funds	1514,30,00,000	..	1514,30,00,000	
16	Assets—Acquisition, Construction and Replacement—				
	Revenue	9,98,61,000	1,39,000	10,00,00,000	
	<i>Other Expenditure</i>				
	Capital	201,59,88,000	12,96,96,000	214,56,84,000	
	Railway Funds	110,00,00,000	..	110,00,00,000	
	Railway Safety Fund	1,000	2,50,000	2,51,000	25
	TOTAL	2750,75,96,000	35,59,55,000	2786,35,51,000	

STATEMENT OF OBJECTS AND REASONS

This Bill is introduced in pursuance of article 114(1) of the Constitution of India, read with article 115 thereof, to provide for the appropriation out of the Consolidated Fund of India of the moneys required to meet the supplementary expenditure charged on the Consolidated Fund of India and the grants made by the Lok Sabha for expenditure of the Central Government on Railways for the financial year 2004-05.

R. VELU.

PRESIDENT'S RECOMMENDATION UNDER ARTICLE 117 OF THE CONSTITUTION OF INDIA

[Copy of letter No. 2004-B-402/BS/2, dated the 7th March, 2005 from Shri R. Velu, Minister of State for Railways to the Secretary-General, Lok Sabha]

The President, having been informed of the subject matter of the proposed Appropriation Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2004-2005 for the purposes of Railways, recommends under clauses (1) and (3) of article 117 of the Constitution of India, read with clause (2) of article 115 thereof, introduction in and consideration by Lok Sabha, of the Appropriation Bill.

LOK SABHA

^

BILL

to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2004-05 for the purposes of Railways.

(Shri R. Velu, Minister of State in the Ministry of Railways)